No time limit for techno-clearance of these schemes by CWC/GFCC could be fixed as it would depend upon the time State Government would take to comply with the comments

Export by BEL and BEML

- 3114. SHRI SOM PAL: Will the PRME IMINISTER be pleased to state;
- (a) whether there is any proposal 1 under Government's consideration to I allow some Defence production manufacturing units like MEL and BEML etc. to directly export their items:
- (b) if so, whether these units include defence items or only non-defence ones; and
- (c) what are the details of such items?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA | RAMANNA): (a) and (b) BEL and BEML are already exporting items of both defence and non-defence use I manufactured by them.

(c) BEL is exporting TV picture tubes, Magnesium manganese dioxide batteries, communication equipment and items produced on sub-contract for manufacturers abroad. BFML is exporting loaders, dump trucks, water sprinklers bulldozers, hydraulic excavators and their spares.

पंजाब में भारतीय प्रशापिक सेवा में भारतीय पुलिस सेवा के अधिकारियों के विरुद्ध जाचपूरी होने तक कि तपदोन्नतियां

3115. श्री सोभ पांः व्याप्रधान मंत्री यह बताने को कृषा करेंगे कि:

- (क) पंडाब में पिछले दो वर्षों से कार्यरंत मार्ताप प्रतापिक वा अरि भारतीय पुलिस सेव के उन वरिष्ठ अधि-कारियों तथा निगमों के प्रत्यकों के नाम और प्रताम क्या है जिक्के विकड़ जीव कार्य कर रहा है ;
- (ख) उभ्युक्त भाग (क) मैं उस्लि-खित उन अधिक।रियों का न्योरा क्या है और उनमें में कितने लोग ऐं हैं जिनके विश्व जांच चल रहे है फिर भी उनके विश्वकाल में बढोतरी की गई है;

(ग) उत्पर उल्लिखित आधेकारियों में से ऐसे कितने ग्रधिकारी हैं जिनकी चरित्र पंजी में उन्हें प्रतिकृत टिप्पणियां होने के बावजुद पदोन्नति दी गई है;

to Questions

- (घ) क्या पंजाब स क ं ने पिछले दो वर्षों के दौरान केन्द्र'य सरक र के पास ऐसे भ्रष्ट भारत'य प्रशासनिक ग्रौर पुलिस सेवा के अधिक यिं के विरुद्ध कार्यवाही हेतु अपने टिए'णियां भेजी हैं; ग्रौर
- (ङ) यदि हां, तो उनके विरुद्ध की गई कार्यवाही का ब्यारा क्याहे ?

प्रधान मंत्री ग्राँर काजिक लोक शिकायत तथा पेंशन मंत्री (श्रं ज्विताथ प्रताप सिंह) (क) से (ङ) युन एकतित की जारही है ग्रीर सभा पटन कर खदी जाएगी।

Contributions o. f senior professors of HT, Delhi in Technology support

3116. SHRI JAGADISH JANI: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Senor Professors in Indian Institute of Technology (IIT), Delhi presently occupying high positions, have made little or no contribution in the development of technology during the last several years;
- (b) whether it is also a fact that this casual attitude of the Senior Professors of IIT, Delhi is responsible for a very low pace of technology support that the Institute was able to offer to the Indian Industries; and
- (c) whether Government would issue some guidelines to ail the Senior Professors of IIT, Delhi for making sufficient contribution in the technology development a compulsory feature?

THE MIINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) No, Sir.

(b) and (c) The IIT Review Committee appointed by the President of India had gone into this question in detail. The recommendations made by the Review Committee to improve Industry |IIT | I'nkam are under im. plementation in a phased manner as part of the 8th Five Year Plan.

Forest Land acquired by Western Coal Fields Limited

- 3117. SHRI NARESH C. PUGLIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether it is a fact that the Government Forest land measuring 93-21 hectares bearing survey No. Ill-liejl and 224 in the Chandrapur District of Maharashtra has been acquired by the Western Coal Fields Limited:
- (b) whether it is also a fact that despite refusal by the Divisional Forest Officer Chandrapur, the W. C. L. has built up houses complex, stadia, schools etc. on this land;
- (c) whether it i_s a fact that the W. C. L. has violated the provisions of the Forest Conservation Act, 1980 as permission has neither been sought from the State Government nor from the Central Government;
- (d) if so, when Government land acquired by the W. C. L. and what action has been taken by Government in the matter;
- (e) whether it is also a fact that some officials deleted the provisions which prohibited use of this big trees forest of the Revenue Department by the WC. L or any other organisation;
- (f) what are the persons involved in tampering the record and what action has been taken against them; and
- (g) whether Government propose to handover this case to the CBI if not, what are the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI

NILAMANI ROUTRAY): (a) to (g) The information is being collected and will be laid on the Table of the House.

Admission in Punjabi University, Patiala

- 3118. SHRI RAM NARESH YA-DAV: Will the PRIME MINISTER be pleased to state:
- ; (a) what is the total number of students admitted in the Punjabi University, Patiala during current year class and course-wise; and
- (b) what is the number of students of Amritsar|GND units admitted?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RE-SOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) Information is being collected and will be laid on the Table of Sabha.

Non-payment of provident fund/gratuity dues to retired/expired teachers of Government School, Patel Nagar, New Delhi

- 3119. SHRI RAM NARESH YA-DAV: Will the PRIME MINISTER be pleased to state:
- (a) what is the number of teachers retired [expired from January, 1988 to June, 1988 from Government Girls Secondary School-Ill Patel Nagar, New Delhi, who have not been paid their provident funcl/erstuity dues despite a lapse of more than two years after their retirement/expiry;
 - (b) if so, what are the details thereof;
- (c) the reasons for delay in the payment of their dues;
 - (d) the total amount payable to them; and
- (e) wha ac-ion has been taken by Government against the Education Department, Delhi and to ensure payment of the dues without further delay?